

(21)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH
CIRCUIT SITTING AT NAGPUR

Tr.182/87

1. Bhaskar Ramchandraraao
Aurangabadkar,
R/o.Nandanwan Lay-out,
Gangabai Ghat,
Nagpur.

2. N.S.Godbole,
R/o.Khare Town,
Dharampeth,
Nagpur. .. Applicants

vs.

1. South Eastern Railway
through
General Manager,
3 Koilaghat
Calcutta - 43

2. Union of India

3. Shri P.B.Dharnidar

4. Shri P.U.Pandhare

5. Shri J.S.Pande

6. Shri R.J.Hedao
R-3 to R-6
C/o.Divisional Superintendent,
South Eastern Railway,
Nagpur. .. Respondents

Coram: Hon'ble Member(A) Shri P.S.Chaudhuri
Hon'ble Member(J) Shri T.Chandrasekhara Reddy

Appearance:

1. None for the
Applicants

2. Shri P.N.Chandurkar
Advocate for the
Respondents.

ORAL JUDGMENT:
(Per P.S.Chaudhuri, Member(A))

Date: 25-4-1991

This application has come to the Tribunal
by way of transfer from the Bombay High Court in terms
of its order dated 21-10-1986 on Writ Petition No.981/79
which was filed before it on 26-3-1979. In it the
applicants(Petitioners) who are working as Guards on
South Eastern Railway at Nagpur are challenging the

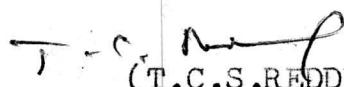
(2)

promotional order dated 27-2-1979 by which one SC and two ST candidates are promoted overlooking their claims as also the ~~xxx~~ reservation policy enunciated in a circular dtd. 27-8-1970.

2. The respondents have opposed the application by filing their written statement.

3. When this case is called for hearing, Mr. P.N. Chandurkar, learned counsel for the respondents, appears but applicants do not appear either in person or through counsel. In their written statement the respondents have not accepted any of the applicants prayers either in whole or in part.

4. *therefore* We ~~accordingly~~ order that this transferred application be dismissed for default in terms of Rule 15 of the Central Administrative Tribunal (Procedure) Rules, 1987.


(T.C.S. REDDY)
Member (J)


(P.S. CHAUDHURI)
Member (A)